three years. The previous Committee constituted in September, 1967 had a life of nearly five years until the present Committee was constituted in July, 1972. There has been some delay in the re-constitution of the present Haj Committee. It was considered expedient to continue the term of the Haj Committee because of certain specific problems and procedures which had to be faced in 1975, 1976, for example, the introduction of new guidelines and among other thing calling for a higher minimum foreign exchange issued by the Saudi authorities in 1975. In 1976 the Haj Committee took over the Lottery for selection of pilgrims hitherto conducted by the Mogul Line. There was, therefore, some need for continuity. However, a decision to reconstitute the Haj Committee has already been taken and will be given effect to at the earliest possible date keeping in view the need to avoid any problems relating to arrangements for the forthcoming Haj. It should be borne in mind that in the 19-member Haj Committee three are Members of Parliament and two are Central Government nominees. It was, therefore, desirable to wait till the Elections were over before deciding on the re-constitution.

आयुर्वेदिक चिकित्सा पद्धति

2326. **श्री जगदम्बी प्रसाद यादव :** क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत में आयुर्वेद को राष्ट्रीय चिकित्सा पद्धति का दर्जा प्राप्त है और क्या यह पद्धति यहीं से अन्य देशों में फैली और क्या दर्जनों देशों में विशेषकर एशिया में इसकी बहुत मांग है ; और

(ख) क्या , इस राष्ट्रीय चिकित्सा पद्धति के लिये पर्याप्त धन तथा प्रबन्ध की व्यवस्था नहीं की गई है ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : (क) जी हां । देश में राष्ट्रीय स्वास्थ्य सेवाओं के विकास में आयुर्वेद सहित अन्य भारतीय चिकित्सा पद्धतियों, होम्योपैथी और आधुनिक चिकित्सा पद्धति सभी का योगदान है । कुछेक देशों के छात्रों ने इस देश में आयुर्वेद का अध्ययन किया । एशिया के कुछ देशों में आयुर्वेद पद्धति का प्रचलन है ।

(ख) जी नहीं । भारतीय चिकित्सा पद्धतियों के विकास के लिए अधिक धन की व्यवस्था की गई है । जहां पहली पंचवर्षीय योजना में इन पद्धतियों के विकास के लिए केवल 40.00 लाख रुपए रखे गये थे, वहां पांचवीं योजना के केन्द्रीय क्षेत्र में ही इस प्रयोजन के लिए 10.02 करोड़ रुपए के खर्च की व्यवस्था है ।

12.34 hrs.

SHRI SHIV NARAIN SARSONIA *rose—*

MR. SPEAKER: I will not allow you to bring a bottle and show it whenever you choose. There are papers to be laid now; then comes the Calling Attention and the Demands of the Ministry of Agriculture will come up afterwards. Then you can explain all about it to the Food Minister, not any time you choose. I have seen the bottle in my chamber. There are flies in the bottle. He can show it to the Food Minister.

12.35 hrs.

PAPERS LAID ON THE TABLE

DEFENCE SERVICES ESTIMATES, 1977-78 AND DETAILED DEMANDS FOR GRANTS OF MINISTRY OF DEFENCE FOR 1977-78

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI

RAVINDRA VARMA): On behalf of Shri Jagjivan Ram, I beg to lay on the Table—

(1) A copy of the Defence Services Estimates, 1977-78 (Hindi and English versions). [*Placed in Library. See* No. LT-546/77].

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for 1977-78. [*Placed in Library. See* No. LT-547/77].

DETAILED DEMANDS FOR GRANTS OF MINISTRY OF EDUCATION AND SOCIAL WELFARE AND OF DEPARTMENT OF CULTURE FOR 1977-78

THE MINISTER OF EDUCATION AND SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table—

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Education and Social Welfare for 1977-78.

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Culture for 1977-78. [*Placed in Library. See* No. LT-548/77].

POSTGRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH (2ND AMDT.) REGULATIONS, 1976 AND NOTIFICATIONS UNDER PREVENTION OF FOOD ADULTERATION ACT, 1954.

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :—

(1) स्नातकोत्तर चिकित्सा शिक्षा तथा अनुसन्धान, संस्थान, चण्डीगढ़ अधिनियम, 1966 की धारा 32 की उपधारा (1) के अन्तर्गत जारी किये गये स्नातकोत्तर चिकित्सा शिक्षा तथा अनुसन्धान संस्थान, चण्डीगढ़ (दूसरा संशोधन) विनियम, 1976 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति जो दिनांक 6 नवम्बर, 1976 के भारत के राजपत्र में अधिसूचना संख्या सा०सं०नि०ई०आई०(1)—पी०जी०आई—76 में प्रकाशित हुए थे।

[*Placed in Library. See* No. LT-549/77].

(2) खाद्य अपमिश्रण निवारण अधिनियम, 1954 की धारा 23 की उपधारा (2) के अन्तर्गत निम्नलिखित अधिसूचनाओं (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति :—

(एक) खाद्य अपमिश्रण निवारण (पहला संशोधन) नियम, 1977, जो दिनांक 4 जनवरी, 1977 के भारत के राजपत्र में अधिसूचना संख्या सा०सं०नि० 4 (ङ) में प्रकाशित हुए थे।

(दो) खाद्य अपमिश्रण निवारण (दूसरा संशोधन) नियम, 1977 जो दिनांक 15 जनवरी, 1977 के भारत के राजपत्र में अधिसूचना संख्या सा०सं०नि० 18(ङ) में प्रकाशित हुए थे।

[*Placed in Library. See* No. LT-550/77].

NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): I beg to lay on the Table a copy of Notification No. S.O. 2016 (Hindi and English versions) published in Gazette of India dated the 18th June, 1977, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [*Placed in Library. See* No. LT-551/77].